

IN THE INCOME TAX APPELLATE TRIBUNAL

PUNE "SMC" BENCH : PUNE

BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER

I.T.A.No.331/PUN./2024 [E-APPEAL]

Assessment Year 2016-2017

Shri Azam Ali Khan, Flat No.8, Guriel – BS.No.68, Utopia Society Wanori, Pune – 411 040. PAN AIDPK2273N	vs.	Income Tax Officer, Ward-11(1), Income Tax Office, PMT Bldg., Shankarseth Road, Pune – 411 037 Maharashtra.
(Appellant)		(Respondent)

For Assessee :	Shri C.V. Deshpande
For Revenue :	Shri Manish Mehta

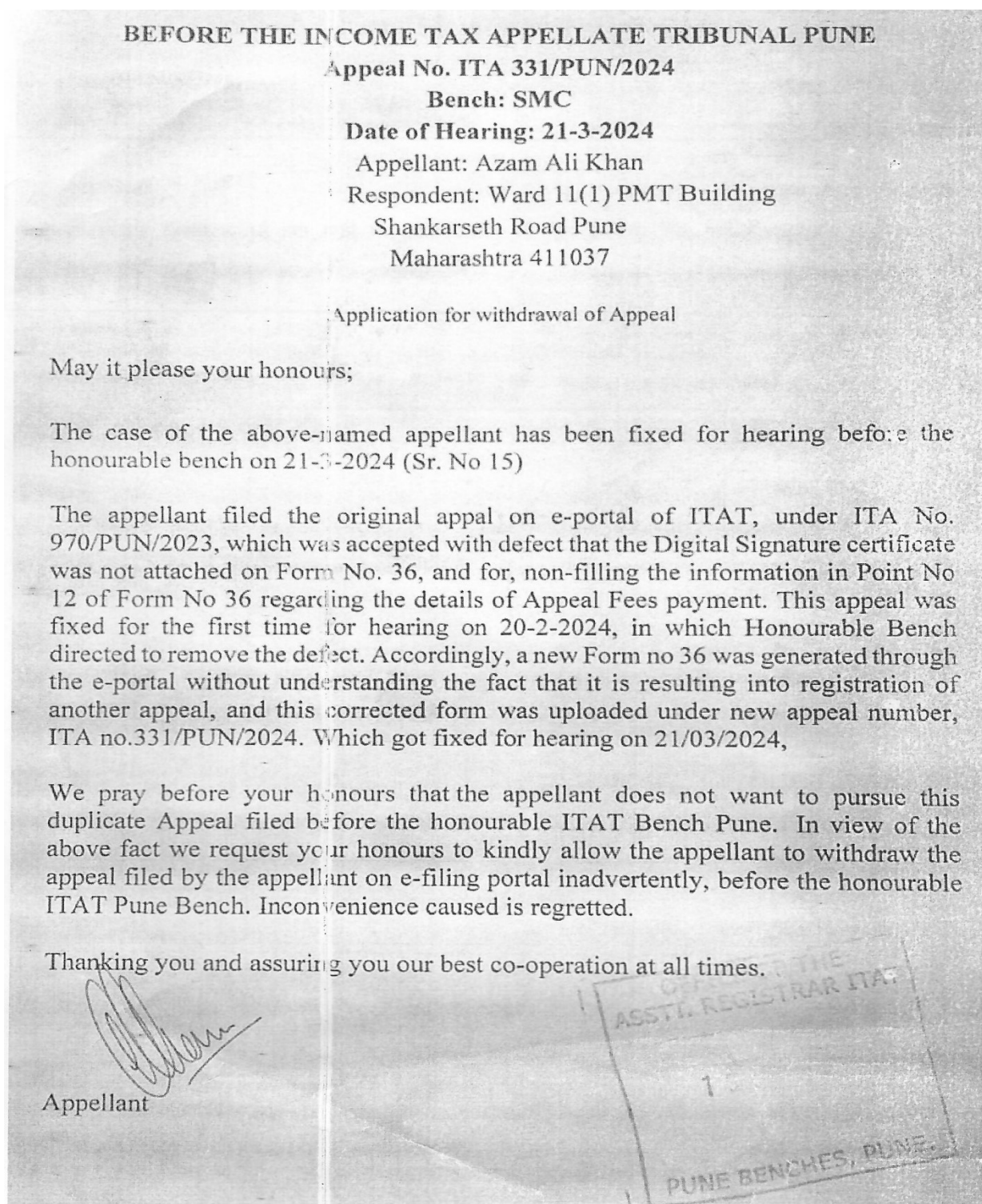
Date of Hearing :	21.03.2024
Date of Pronouncement :	17.04.2024

ORDER

This assessee's appeal for assessment year 2016-17, arises against the National Faceless Appeal Centre [in short the "NFAC"] Delhi's Din and Order No. ITBA/NFAC/S/250/2023-24/1054459557(1), dated 19.07.2023, involving proceedings u/s. 143(3) r.w.s. 147 of the Income Tax Act, 1961 (in short "the Act").

Heard both the parties. Case file perused.

2. During the course of hearing, appellant's letter dated nil seeks permission of the tribunal for withdrawal of the appeal reading as under :



3. Learned DR has no objection.

4. I, therefore, dismiss the appeal of the assessee as withdrawn in above terms. Ordered accordingly.

Order pronounced in the open Court on 17.04.2024.

Sd/
 [SATBEER SINGH GODARA]
 JUDICIAL MEMBER

Pune, Dated 17th April, 2024
 VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	The Pr. CIT, Pune concerned
4.	D.R. ITAT, "SMC" Bench, Pune.
5.	Guard File.

//By Order//

//True Copy //

Sr. Private Secretary, ITAT, Pune Benches,
Pune.